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**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE**

**BEFORE
HON'BLE SHRI JUSTICE SUSHRUT ARVIND DHARMADHIKARI
ON THE 29th OF JANUARY, 2024**

WRIT PETITION No. 12675 of 2022

BETWEEN:-

**JHAMRA S/O PREMA, AGED ABOUT 70 YEARS,
OCCUPATION: AGRICULTURE VILLAGE DHAL, TAPPA
NALCHA TEHSIL PITHAMPUR (MADHYA PRADESH)**

.....PETITIONER

(DIVYA SAJNANI, ADVOCATE)

AND

- 1. RAMKARAN S/O NATHU, AGED ABOUT 45 YEARS,
OCCUPATION: LABOUR VILLAGE DHAL, TAPPA
NALCHA TEHSIL PITHAMPUR (MADHYA
PRADESH)**
- 2. ABHAYSINGH S/O NATHU, AGED ABOUT 30
YEARS, OCCUPATION: LABOUR VILLAGE DHAL,
TAPPA NALCHA, TEHSIL PITHAMPUR, DISTRICT
DHAR (MADHYA PRADESH)**
- 3. THE STATE OF M.P. THROUGH TEHSILDAR
NALCHA TAPPA, TEHSEIL PITHAMPUR, DISTRICT
DHAR (MADHYA PRADESH)**
- 4. THE STATE OF M.P. THROUGH COLLECTOR
COLLECTOR OFFICE, DISTRICT DHAR (MADHYA
PRADESH)**

.....RESPONDENTS

(MS. PRANJALI YAJURVEDI, PANEL LAWYER)

.....
*This petition coming on for admission this day, the court passed the
following:*

ORDER

Heard on the question of admission.

This writ petition has been filed under Article 226 of the Constitution of India, the petitioner praying for the following reliefs:-

(I) That, the Hon'ble Court may be pleased to passed the direction in favor of the petitioner that the Respondent No. 3 will not pass any order on the said agricultural land without giving any opportunity of the hearing to the petitioner and Respondent No. 3 also inspected to the said Patwari of the village Dhal Tappa Nalcha, Teh: Pithampur, District: Dhar (M.P.) will not make any diary or report of the agricultural land.

(II) That, the Hon'ble Court may be pleased to issue the Writ or direction to the respondents that respondents No. 1 and 2 will not be try to dispossessed to the petitioner and not alienate the said agricultural land.

(III) That, the respondents No. 1 and 2 are trying to made out the false case and police station Nalcha against the petitioner therefore, Hon'ble Court kindly passed the appropriate writ or direction to the respondents No. 3 and 4 that no false case is registered against the petitioner.

(IV) That, any other relief which the Hon'ble Court may deemed fit in the favor of petitioner prefer and allow the petition against the respondents with cost.

2. Admittedly, there is no order as such passed by the respondents till date. The said writ petition has been filed only on the apprehension that some order may be passed by respondent No. 3 without affording any opportunity of hearing to the petitioner. As such no cause of action as accrues to the petitioner at this stage.

3. Accordingly, this petition is disposed off with the liberty to approach again if any adverse order is passed against the petitioner.

With the aforesaid liberty this petition is disposed off.

Vatan

